GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:532 ANSWERED ON:26.11.2014 PENALTY TO OFFICERS Bhabhor Shri Jasvantsinh Sumanbhai;Giluwa Shri Laxman

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the detials of provisions with regard to ensure motion against Government officers in service;
- (b) whether a Censure Motion is moved against an officer, if not convicted for major penalty proceeding and if so, the details thereof;
- (c) the number of cases initiated involving major penalties and the number of convictions achieved during the last three years; and
- (d) the corrective steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): Disciplinary proceedings under the Central Civil Services (Classification, Control and Appeal) Rules, 1965 [CCS(CCA)Rules, 1965] can be initiated against a Government Servant for violation of the provisions of the Central Civil Services (Conduct) Rules, 1964. The procedures for imposition of major penalties & minor penalties are prescribed in the Rule 14 and Rule 16 of the [CCS(CCA)Rules, 1965], respectively. There are similar provisions in Rules governing the All India Services.

A list of Minor and Major penalties that may be imposed on a Government servant for good and sufficient reasons as provided in Rule 11 of CCS (CCA) Rules is annexed. 'Censure' is prescribed as a Minor Penalty under the rule.

- (c): The data on cases involving major penalty proceedings initiated and convictions achieved is not centrally maintained.
- (d): It is the endeavour of the Government to strengthen and streamline the institutional mechanism for disciplinary proceedings and to ensure compliance of Government rules and regulations by the Government servants.

In order to check delays in completion of disciplinary proceedings, guidelines for monitoring and expeditious disposal of the disciplinary proceedings cases have also been issued on 29th November, 2012.